

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-21/2008/ 4917 /A.

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Lobsang Tenzin,
District & Sessions Judge, Ziro, Lower Subansiri District,
Arunachal Pradesh

Dated Guwahati, 21st December, 2020.

Sub:- Leave.

Ref:- No. DSC(Z)/Personal/2020/227 dated 17.12.2020.

Sir,

With reference to the above, I am directed to inform you that your prayer for modification of earned leave has been granted. Now, you have been granted earned leave for two days on 30.12.2020 and 31.12.2020 (prefixing 24.12.2020 to 29.12.2020 and suffixing 01.01.2021 & 02.01.2021), **subject to submission of your leave application for earned leave in prescribed format along with Leave Admissibility Report in the Registry of Gauhati High Court, Itanagar Permanent Bench, Naharlagun.** Further, you have been directed to hand over charge to a senior Judicial officer at the station before proceeding on leave.

Yours faithfully,

sdl-

4917

Memo NO.HC.VII-21/2008/49187A, dated 21.12.2020 **JT. REGISTRAR (VIGILANCE)**

Copy to:

1. The Registrar, Gauhati High Court, Itanagar Bench, Arunachal Pradesh.
2. The Project Manager, Gauhati High Court.



JT. REGISTRAR (VIGILANCE)

